

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s INDO INTERNATIONAL TOBACCO LIMITED
(formerly known as Snuff Exim Private Limited)

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Indo International Tobacco Limited
2.	Date of incorporation of corporate debtor	18 th May, 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U16000DL2017PLC317682
5.	Address of the registered office and principal office (if any) of corporate debtor	Office Address: 1321A, 13th Floor, 6 Devika Tower, Nehru Place, New Delhi – 110019.
6.	Date of closure of Insolvency Resolution Process	14 th December, 2023
7.	Liquidation commencement date of corporate debtor	14 th December, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	IP CA Umesh Garg IBBI Regn. No. -IBBI/IPA-001/IP-P00135/2017-2018/10277.
9.	Address and e-mail of the liquidator, as registered with the Board	C-334, Pocket C, Sarita Vihar, New Delhi – 110076 Email: umeshg60@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 1413, 14th Floor, 6, Devika Tower, Nehru Place, New Delhi-110029. Email: cirpindoint@gmail.com
11.	Last date for submission of claims	13 th January, 2024

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi has ordered the commencement of liquidation of the **M/S INDO INTERNATIONAL TOBACCO LIMITED** on **14th December, 2023**.

The stakeholders of **M/S INDO INTERNATIONAL TOBACCO LIMITED** are hereby called upon to submit their claims with proof on or before **13th January, 2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder who has submitted the claim during Corporate Insolvency Resolution Process (CIRP), does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the CIRP under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.]


IP CA Umesh Garg
Liquidator in the matter of
M/s Indo International Tobacco Limited



Date: 16th December, 2023
Place: New Delhi

FORM NO. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)

NOTICE

Before The Central Government, Regional Director, Northern Region, Ministry Of Corporate Affairs, Delhi in the matter of the Companies Act, 2013: Section 13(4);

-AND-

In the matter of the Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

-AND-

In the matter of **MM Rosewood Build Infra Private Limited** (CIN:U45206HR2008 PTC038556) a Company incorporated under the Companies Act, 1956 having its registered office at Behrampur Road Village Khandasa, District Gurgaon, Haryana, India, 122001

Applicant/Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the **Extra ordinary general meeting held on 4th day of December, 2023** to enable the Company to change its Registered Office from the "State of Haryana" to "State of West Bengal".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA - 21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Aiyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003 within 14 days from the date of publication of this Notice with a copy of the Applicant Company at its Registered Office at the address mentioned above.

For and on behalf of the applicant,
For **MM Rosewood BuildInfra Private Limited**
Sd/- Madan Mohan Mohanka
Place: Gurgaon
Date: 16.12.2023 DIN : 00049388

Corrigendum

Dated 16.12.2023 in this newspaper published Possession Notice of Borrower M/s SHARWAN UDHYOG wrong publish in Demand Notice Dt. 31.03.2023. So please read and understood correct Demand Notice Dt. 17.08.2023. Rest matter will be same and unchanged.

Authorised Officer, Canara Bank

Public Notice

It is informed to general public that Indus Valley Buildcon Limited has changed the name for project **PALM DRIVE (UPRPRAPRJ516928)**, at Khasra No 1218, 1219M, 1228M & 1229, Village Noora Nagar Raj Nagar Extn. Tehsil & District Ghaziabad (UP) To PALM KUNJ at Rajnagar Extn. Ghaziabad (UP) in Respect to its properties, addresses, operations and businesses, accordingly as per the Hon'ble High Court of Delhi: C.S (Comm) No. 792/2023, order dated 10.11.2023.

LOST SHARE CERTIFICATE

NOTICE IS HEREBY GIVEN THAT SHARE CERTIFICATE(S) NO. 14049, 22927-950, 45616-43 FOR 1000, 1200, 1280 EQUITY SHARES OF RS.10/- ONLY EACH BEARING DISTINCTIVE NOS 1217126- 1218125, 2963094- 2964293, 4202664- 4203943 OF VOITH PAPER FABRICS INDIA LIMITED REGISTERED IN THE NAME OF SRI KRISHAN BAGAI HUF HAVE BEEN LOST AND HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATES. ANY PERSON WHO HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID SHARES CERTIFICATES SHOULD LODGE SUCH CLAIM WITH THE COMPANY AT ITS REGISTERED OFFICE 113/114-A, Sector 24, City, Faridabad WITHIN 15 DAYS OF THE PUBLICATION OF THIS NOTICE. AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY WILL PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATES.

INTEGRAL COACH FACTORY, CHENNAI - 38

INDIAN RAILWAYS

TENDER NOTICE NO. ICF/EL/Cons/2023-24 dt. 18.12.2023

For and on behalf of The President of India, The Dy. Chief Electrical Engineer/Maintenance/Shell, Integral Coach Factory, invites E-Tender for the following works.

Tender No.	Name of the work	Approx. Value in Lakhs (Rs.)	EMD (Rupees)	Tender Closing Date and time
(1)	(2)	(3)	(4)	(5)
2023245 211268	EL-W-870 Provision of communication facilities with CCTV network in Anna Nagar Commissioning Shed West Side & East Side (Umbrella 2019-20).	10.96	21,900/-	17.01.2024 at 15.30 hrs

Website for submission of offer: www.ireps.gov.in

Hindi version of the above tender notification is available in: <https://icf.indianrailways.gov.in>

G20 ONE EARTH - ONE FAMILY - ONE FUTURE

INTEGRAL COACH FACTORY, CHENNAI - 38

TENDER NOTICE NO. ICF/PCMM/EOT/50/2023 Dated: 15.12.2023

The following e-tenders are published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing and Opening time for all tenders are 14.15 hrs. Hindi version of tender notice is available on website www.icf.indianrailways.gov.in

Sl. No.	Tender No.	Tender Title	Quantity	Due Date
1	02231704	END WALL COMP LWACCC/EOG	575 nos	03.01.2024
2	08231859	S&I OF PIPE SEALING ARRANGEMENT	106 sets	03.01.2024
3	08231833	HIGH VOLTAGE PT VB SPARE (Out door silicone resin moulded butt proof FPT)	60 nos	04.01.2024
4	02231691	SUPPLY AND INSTALLATION OF PARTITION FRAMES AND BODY SHELL ITEMS FOR TS/DTC (889) COACHES	44 nos	04.01.2024
5	02230155	LACON FRAME WORK AND CARLINE	536 sets	05.01.2024
6	02231866	PASSEN EMER PILOT VALVE LHB	5700 nos	08.01.2024
7	01235624	TORQUE WRENCH 3/4 inch drive (Pneumatic Operated)	6 nos	08.01.2024
8	07232180	FIRE RETARDANT CURTAIN CLOTH	11774 meter	09.01.2024
9	08231738	RMPU FOR BHEL AC EMU	12 sets	09.01.2024
10	03231778	PEELED AND CENTRELESS GROUND SPRING STEEL ROUNDS DIA 42	750 nos	11.01.2024
11	03230192	STAINLESS STEEL SHEET: SIZE 1 x 1250 x 1900MM	8083 kg	11.01.2024
12	03231775	PEELED AND CENTRELESS GROUND SPRING STEEL ROUNDS DIA 27 MM	449 nos	12.01.2024

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FORM B PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s INDO INTERNATIONAL TOBACCO LIMITED (formerly known as Snuff Exim Private Limited)

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Indo International Tobacco Limited
2. Date of Incorporation of Corporate Debtor	18th May, 2017
3. Authority under which Corporate Debtor is Incorporated/Registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U16000DL2017PLC317682
5. Address of the registered office & principal office (if any) of Corporate Debtor	Office Address: 1413, 13th Floor, 6 Devika Tower, Nehru Place, New Delhi – 110019.
6. Date of closure of Insolvency Resolution Process	14th December, 2023
7. Liquidation commencement date of Corporate Debtor	14th December, 2023
8. Name & Registration Number of Insolvency Professional acting as Liquidator	IP CA Umesh Garg IBBI Regn. No: IBBI/IPA-001/IP-P00135/2017-2018/10277
9. Address and Email of the liquidator as registered with the Board	Address : C-334, Pocket C, Sarita Vihar, New Delhi – 110076 Email : umeshg60@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 1413, 14th Floor, 6, Devika Tower, Nehru Place, New Delhi-110029 Email : cirpindont@gmail.com
11. Last date for submission of Claims	13th January, 2024

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi has ordered the commencement of liquidation of the **M/S INDO INTERNATIONAL TOBACCO LIMITED on 14th December, 2023.**

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Sd/-
IP CA Umesh Garg
Liquidator in the matter of
M/s Indo International Tobacco Limited
Date : 16.12.2023
Place : New Delhi Regn. No.:IBBI/IPA-001/IP-P00135/2017-2018/10277

Punjab & Sind Bank
(A Govt. of India Undertaking)

Branch Office:- Shakti Nagar, Hotel Nirala Road, Udaipur (Rajasthan) - 313001.
Ph:-0294-2421158, Email:- U0404@psb.co.in

APPENDIX IV / See Rule 8(i) POSSESSION NOTICE (for Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22.08.2023 calling upon the Borrower (Proprietor/ Guarantor) (1) **M/s Royal Photo Palace (Borrower) Smt. Bhagwati Chouhan W/o Mr. Krishna Chouhan (Proprietor)** Address: 462, Roshan Nagar, Hiran Magri, Sec-12, Udaipur, Rajasthan-313002 (2) **Smt. Bhagwati Chouhan W/o Mr. Krishna Chouhan (Proprietor & Borrower)** Address: 462, Roshan Nagar, Hiran Magri, Sec-12, Udaipur, Rajasthan-313002 (3) **Mr. Krishna Chouhan S/o Mr. Maan Singh Chouhan (Guarantor)** Address:- 462, Roshan Nagar, Hiran Magri, Sec-12, Udaipur, Rajasthan-313002, to repay the amount mentioned in the notice being **Rs. 20,96,636.02 (Rupees in words Twenty Lakh Ninety-Six Thousand Six Hundred Thirty-Six and Paise Two Only)** as on 29.04.2023 with further interest & expenses until payment in full within 60 days from the date of notice / date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 12th day of December of the year 2023

The borrower/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank for an amount of **Rs. 22,07,538.02 (Rupees in words Twenty-Two Lakh Seven Thousand Five Hundred Twenty-Eight and Paise Two Only)** as on 30.11.2023 and further interest & expenses thereon until full payment. The Borrowers attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Residential House Situated Plot No. 462, Roshan Nagar, Hiran Magri, Sector No. 12, Udaipur, Rajasthan in the name of Mr. Krishna Chouhan S/o Mr. Maan Singh Chouhan, Admeasuring - 1250 Sq. Feet. Bounded as under:- North- Plot No. 461, South- Plot No. 463, East- Road 40 FT, West- Plot No. 493.

Date: 12-12-2023 Place: Udaipur
Authorized Officer,
Punjab & Sind Bank

BHAKRA BEAS MANAGEMENT BOARD
(Irrigation Wing)

CORRIDUM

Refer our following tender notices (NIT-1-BaggiHEP-EPC-2023-24 and NIT-2-BaggiHEP-EPC-2023-24), the date/Time and venue of **Pre-Bid** meeting have been changed due to administrative reasons as under:-

Sr. No.	NIT No.	Name of Work	Date & Time of Pre Bid	Venue of Pre Bid
1.	NIT-1-BaggiHEP-EPC-2023-24 Dated: 23.11.2023	EPC CONTRACT FOR DESIGN, ENGINEERING, PROCUREMENT & EXECUTION OF CIVIL AND HYDRO-MECHANICAL WORKS (PACKAGE-1) FOR 2 x 21 MW BAGGI HYDRO ELECTRIC POWER PROJECT IN HIMACHAL PRADESH.	03.01.2024 10:00 Hrs.	BBMB office complex Sector 19-B Chandigarh
2.	NIT-2-BaggiHEP-EPC-2023-24 Dated: 24.11.2023	EPC CONTRACT FOR DESIGN, ENGINEERING, PROCUREMENT & EXECUTION OF ELECTRO MECHANICAL & TRANSMISSION LINE WORKS (PACKAGE-2) FOR 2 x 21 MW BAGGI HYDRO ELECTRIC POWER PROJECT IN HIMACHAL PRADESH.	03.01.2024 15:00 Hrs.	BBMB office complex Sector 19-B Chandigarh

For detail please visit at www.bbmb.gov.in & <https://etenders.gov.in/eprocure/app> or contact on Ph. 01907-262360. Superintending Engineer, BSL Circle No. 1, BBMB Sundernagar. 1333-PR-BSL-8

FOR YOUR BETTER TOMORROW SAVE ENERGY TODAY

Bank of Baroda, Doongla, District Chittorgarh,
E: doongl@bankofbaroda.com

DEMAND NOTICE

Notice To Borrower/Guarantor
(NOTICE UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

Notices for the period of 60 days were given under section 13(2) of above act to the following borrower to deposit loan amount and future interest upto to NPA of their accounts by the authorized officer of the bank. According to the notices if the loan amount not deposited within 60 days, the said amount was to be recovered under provisions of the said act. As the branch has not received proof of service of said notices which were sent to you under said act. Therefore this is to inform through public notice to deposit the loan amount within 60 days with future interest and expenses as per below schedule. After 60 days of publication of this Notice further action will be taken by the bank under provisions of the SARFAESI Act.

Date of 13(2) Demand Notice	Name and Address of the Borrower/Guarantor	Outstanding Amt./ NPA Date	Description of Mortgaged Property
05.12.2023	Borrower:- Smt. Farida Begam w/o Mushtim Ji Musalman Communication address: Halka Abadi, Musalman ka mohalla village Doongla, Permanent address: Vinayaka Road ward no. 02 Badi Sadri Tehsil Badi Sadri Dist: Chittorgarh (Raj.). Guarantor:- Mr. Hamendra Prasad Mahatma S/o Basanti Lal Mahatma Address: Kamla Nehru Marg, Badi Sadri Chittorgarh Rajasthan Pin 312404.	Rs. 2,46,675.73 as on 04.12.2023 (Inclusive of interest upto 04.12.2023) Plus interest w.e.f. 05.12.2023 and other charges NPA Date: 05.10.2023	Open land at Village- Halka Abadi Musalman ka mohalla village Doongla Chittorgarh. Owner Name: Smt Farida Begam w/o Mushtim Ji Musalman Admeasuring (30'x45') 1350 sqft - Having Boundaries: North- Agriculture land, South- Road, East- Drainage & vajir mohammed, West- House of Sh. Mohammed. Ashraf

Note:- Demand Notice dated 10.10.2023 submitted to you stands cancelled.
Date: 18.12.2023 Place: Chittorgarh
Chief Manager & Authorized Officer, Bank of Baroda

GIC HOUSING FINANCE LTD.
CORPORATE OFFICE / HEAD OFFICE : GICHL, National Insurance Building, 6th Floor, J. T. Road, Next to Astoria Hotel, Churchgate, Mumbai, 400020
Email: corporate@gicfl.com Website: www.gicflindia.com
Jaipur Branch: 403 & 404A, Forth Floor, Ganapati Plaza M.I. Road, Jaipur, Rajasthan- 302001.

DEMAND NOTICE
(IN PURSUANCE WITH SECTION 13 (2) OF THE SARFAESI ACT, 2002)

GIC Housing Finance Ltd. (GICHL) has sanctioned Housing loan to the following borrower(s) to purchase/construction/mortgaged/ renovation of the residential premises by creating equitable mortgage in favor of GICHL. The repayment of the loan(s) is irregular and the account(s) is finally classified as Non Performing Asset in accordance with directions and guidelines of National Housing Bank. GICHL has therefore invoked its right under section 13 (2) of the SARFAESI Act, 2002 and called upon the borrower(s) to repay the total outstanding mentioned therein, within 60 days from the date of the said Demand notice(s). The borrower(s) is hereby again called upon publicly to pay the said total dues plus the charges & interest accrued till date within 60 days from the date of this notice failing which GICHL shall resort to all or any of the legal rights to TAKE POSSESSION of the said property(ies) and dispose it and adjust the proceeds against the outstanding dues amount. The borrower(s) is also restrained from alienating or creating third party interest on the ownership of the property(ies).

Sr. No.	Name of Borrower/Guarantor File No. and Branch Name	Address Of The Mortgaged Property	Date Of Demand Notice Sent	Outstanding As Per 13(2) Demand Notice	Outstanding As On 30.11.2023 (Excluding Outstanding Legal & other Charge) (Amount in Rs.)
1.	Pradeep Vidhani, Neetu Vidhani and Legal heir of Late Smt. Sundari Devi Vidhani, RJO480610001549 and RJO480110001751, Johdpur Branch	Plot no. 37, Khasra No. 40/37, Meera Vihar Vojana, Near Bhumi Marbal, Basani Chouhan, Johdpur-342001	08.12.2023	3643373/-	3643373/-

Date: 18.12.2023, Place: Jaipur (Rajasthan)
Sd/- Authorised Officer, For Gic Housing Finance Ltd.

IndiaShelter Home Loans

Registered Office :- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Branch Office :- 1st Floor, Ashwinad Plaza, In Line Of Pragya School, Beawar Road, Bijay Nagar, Bijay nagar, Rajasthan 305624 & Branch Office: Shop No.204 To 206, Gandhar Complex Bhagat Chouraha, Beawar, Rajasthan – 305901

PUBLIC NOTICE-AUCTION FOR SALE OF IMMOVABLE PROPERTY

[under Rule 8(i) Of The Security Interest (enforcement) Rules, 2002] Notice For Sale Of Immovable Property/s Mortgaged With India Shelter Finance Corporation (ISFC) (secured Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002) Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 18/01/2024 (Date of Auction) on "AS IS WHERE IS" "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 17/01/2024 5 PM at Branch/Corporate Office/Branch office: 1st floor, ashwinad plaza, in line of pragya school, beawar road, bijay nagar, bijay nagar, rajasthan 305624 & Branch office: shop no.204 to 206, gandhar complex bhagat chouraha, beawar, rajasthan – 305901

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Rep. Legal	Date of Demand Notice amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
HI1900001832	Mr. / Mrs. Santok & Mr. / Mrs. Prem Chand	10.09.2019, Rs. 2,85,602.97/- as of 30.09.2019 together with subsequent interest and other charges	Physical	Rs. 2,79,000/-	Rs. 27,900 /-
LAP200007173	Mr./ Mrs. Panti Devi & Mr./ Mrs. Hemraj & Mr./ Mrs. Ghanshyam Das	09.08.2021, Rs. 1,58,554.83/- as of 31.08.2021 together with subsequent interest and other charges	Symbolic	Rs. 3,27,000/-	Rs. 32,700/-
HI200003030	Mr./ Mrs. Pushpa Devi & Mr./ Mrs. Shankar Singh	13.04.2021, Rs. 4,68,482.32/- as of 30.04.2021 together with subsequent interest and other charges	Symbolic	Rs. 6,22,000/-	Rs. 62,200/-

DESCRIPTION OF PROPERTY: All That Piece And Parcel Of Residential Plot Measuring 30ft x 40ft = 1200 sq.ft. Or 133.33 Sq. yard, Situated At Khari Ka Lamba, Gram Panchayat, Tehsil Hurdia - Dist. - Bhilwara. Boundary:- East- House Of Deblial, West- House Of Kajod Regar, North- Pani Ki Nahar, South- Common Road.

Description Of Property: All That Piece And Parcel Of Property Bearing Gram Panchayat Gohana, Ps Javaja, Dist Ajmer 305901. Boundary:- East-House Of Ponaram, West-House Of Mohan Lal, North-way, South- House Of Devi Singh/Chhag Singh.

DESCRIPTION OF PROPERTY: One Plot At Part Of Khasra No. 962, Vikas Nagar, Village Pethapuraya Doyam Tehsil & District-ajmer Rajasthan Admeasuring 47.52 Sq. Yds Boundary: East- House Of Mrs. Geni Bai West: House Of Mrs. Mamta Devi North: Road South: House Of R. Hem Singh

Terms and conditions:

- The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office/Registered office: plot-15, 6th floor, sec-44, institutional area, gurugram, haryana-122002. Branch office: 1st floor, ashwinad plaza, in line of pragya school, beawar road, bijay nagar, bijay nagar, rajasthan 305624 & Branch office: shop no.204 to 206, gandhar complex bhagat chouraha, beawar, rajasthan – 305901.
- The immovable property shall not be sold below the Reserve Price.
- All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be returned to the unsuccessful bidders after auction.
- The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorized Officer to decline acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so.
- The prospective bidders can inspect the property on 18/01/2024 between 11.00 A.M and 5.00 P.M with prior appointment.
- The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorized Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty.
- In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorized Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first working day after the 15th day.
- On the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property.
- The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property.
- TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company.
- Sale is strictly subject to the terms and conditions incorporated in this advertisement and in the prescribed tender form.
- The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law.
- The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.
- Interested bidders may contact Mr. Deepak Suthar at Mob. No. 9649990190 or Mr. Vinay Rana at Mob. No. 7986605030 during office hours (10.00AM to 6.00 PM).

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Mr. Vinay Rana Mob-7986605030 & Mr. Deepak Suthar Mob-9649990190
(AUTHORIZED OFFICER)
Date: 18-12-2023, Place: Rajasthan
INDIA SHELTER FINANCE CORPORATION LTD

UCO Bank

POSSESSION NOTICE
(For Immovable Property) [Under Rules 8(1)]

Whereas, the undersigned being the Authorized Officer of the **UCO Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower / Guarantor as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules. The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the properties, and any dealings with the property will be subject to the charge of **UCO BANK**, for the amount detailed below and interest together with expenses thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Branch/ Borrower/Guarantors & Branch	Description of the Immovable Property & Date of Demand Notice/Possession Date & Outstanding Amount
1.	BRANCH: Railway Road, Aligarh Borrower: M/s Saxena Medicos, Sh. Sarvesh Kumar Saxena S/o Sh. Suresh Chandra Saxena (Proprietor), Smt. Veena Saxena W/o Sh. Sarvesh Kumar Saxena (Guarantor) & Smt. Bavita Saxena W/o Sh. Ratan Prakash Saxena (Guarantor & Mortgagor).	All part and parcel of property situated at Part of Khasra No. 3621, Bearing MB No: 15/5, Mohalla-Barai, Pargana & Tehsil-Koil, Aligarh, (UP), Area 40.12 sq. mtrs. i.e. 48 sq. yards, (In the name of Smt. Bavita Saxena W/o Sh. Ratan Prakash Saxena), Registered in Bahi No. 1, Zild No. 1873, Pages: 143-182, Serial No. 7947, Dated 11.12.2007, SRO-Koil Aligarh. Bounded: On the North by: House of Chandra Bihari Mathur, On the South by: Naali & Rasta Gali Private, On the East by: Private Rasta, On the West by: House of Manoj Saxena. Demand Notice Date: 27.09.2023, Date of Possession: 12.12.2023, Outstandings: Rs 13,05,482.75 as on 06.09.2023 with future interest and incidental charges w.e.f. 07.09.2023.

Date : 16.12.2023
Authorised Officer

Faridabad SME Branch: SCO 60, Sector 31, Faridabad, Haryana-121003, Ph.: 0129-2255173, 22373809, E-MAIL: faridabad.sme.chandigarh@bankofindia.co.in

बैंक ऑफ इंडिया Bank of India BOI
[See Rule - 4(1)] **POSSESSION NOTICE** (for Movable / Immovable Property/ies)

Whereas, the undersigned being the Authorised Officer of the **BANK OF INDIA**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice under Section 13(2) to below mentioned Borrower(s) on the date mentioned against account and stated hereinafter calling upon the Borrower to repay the amount within 60 days from the date of receipt of the said notice.

The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general, that the undersigned has taken Possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 4 of the Security Interest Enforcement Rules, 2002 on the date mentioned against account.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **BANK OF INDIA, FARIDABAD SME BRANCH** for an amount and interest thereon.

The Borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower, Guarantor & Mortgagor	Date of Demand Notice	Date of Possession	Amounts O/s as on date of Demand Notice	Description of the Movable / Immovable Property/ies
Borrower(s):- M/s Lee John Footwear (through Proprietors - Mrs. Geeta)	29.08.2023	13.12.2023	Rs. 15,00,000/- and interest thereon	Movable Property:- Hypothecation of entire Stocks of Footwears & other chargeable current assets wherever situated at Plot No. 5A, 14/3, Main Mathura Road, Lajwanti Complex, Faridabad, Haryana - 121003 as well as entire receivables, book debts of the firms.
Borrower(s):- Mr. Sakir S/o Shankar Lal	22.08.2023	13.12.2023	Rs. 10,11,000/- and interest thereon	Immovable Property:- Mortgage of Residential Plot measuring 100 sq. yds. forming part of Khasra No. 84/6, 85/9/2, Mauza Ballabgarh (Subhash Colony), Tehsil Ballabgarh, Distt. Faridabad owned & possessed by Sh. Sakir S/o Shankar Lal.

Date: 16.12.2023 Place: Faridabad
AUTHORIZED OFFICER

Ballabgarh BRANCH:- Akash Cinema Complex, Mohan Road, Tehsil Ballabgarh, District Faridabad, Ph.: 0129-2244389, E-MAIL: Ballabgarh.Chandigarh@bankofindia.co.in

बैंक ऑफ इंडिया Bank of India BOI
[See Rule-8(1)] **POSSESSION NOTICE** (for Immovable Property)

प्रपत्र बी
सार्वजनिक उद्घोषणा
(भारतीय ऋणशोधन अक्षमता एवं दिवालिया बोर्ड
(परिसमापन प्रक्रिया) विनियमावली 2016 का विनियम 12)

मैसर्स इंडो इंटरनेशनल टोबेको लिमिटेड
(पूर्व में स्नाफ एक्जिम प्राइवेट लिमिटेड के रूप में विदित)
के हितग्राहियों के ध्यानार्थ

	विवरण	विस्तृत विवरण
1.	निगमित देनदार का नाम	इंडो इंटरनेशनल टोबेको लिमिटेड
2.	निगमित देनदार के निगमीकरण की तिथि	18 मई, 2017
3.	प्राधिकरण, जिसके अंतर्गत निगमित देनदार निगमीकृत/पंजीकृत है	आरओसी-दिल्ली
4.	निगमित देनदार की निगमित पहचान सं./सीमित दायित्व पहचान सं.	U16000DL2017PLC317682
5.	निगमित देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	कार्यालय का पता : 1321ए, 13वां तल, 6 देविका टॉवर, नेहरू प्लेस, नई दिल्ली - 110019
6.	ऋणशोधन अक्षमता समाधान प्रक्रिया समापन की तिथि	14 दिसंबर, 2023
7.	निगमित देनदार की परिसमापन प्रारंभन तिथि	14 दिसंबर, 2023
8.	परिसमापक के रूप में कार्यरत ऋणशोधन अक्षमता व्यवसायी का नाम एवं पंजीकरण संख्या	आईपी सीए उमेश गर्ग आईबीबीआई पंजी. सं.: IBBI/IPA-001/IP-P00135/2017-2018/10277
9.	बोर्ड के साथ पंजीकृतानुसार, परिसमापक का पता एवं ई-मेल	पता : सी-334, पॉकेट सी, सरिता विहार, नई दिल्ली - 110076 ई-मेल : umeshg60@gmail.com
10.	परिसमापक के साथ पत्र-व्यवहार हेतु प्रयोग किए जाने के लिए पता एवं ई-मेल	पत्र-व्यवहार का पता : 1413, 14वां तल, 6, देविका टॉवर, नेहरू प्लेस, नई दिल्ली-110029 ईमेल : cirpindoint@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	13 जनवरी, 2024

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक अधिकरण, पीठ-IV, नई दिल्ली ने दिनांक **14 दिसंबर, 2023** को **मैसर्स इंडो इंटरनेशनल टोबेको लिमिटेड** के परिसमापन को प्रारंभ करने का आदेश दिया है।

एतद्वारा **मैसर्स इंडो इंटरनेशनल टोबेको लिमिटेड** के हितग्राहियों को निर्देश दिया जाता है कि वे मद सं. 10 के समक्ष वर्णित पते पर, परिसमापक के पास **13 जनवरी, 2024** को अथवा इससे पूर्व, साक्ष्य सहित अपने दावों को प्रस्तुत करें।

वित्तीय ऋणदातागण, अपने दावों को साक्ष्य सहित केवल इलेक्ट्रॉनिक माध्यमों द्वारा जमा करेंगे। समस्त अन्य ऋणदातागण, साक्ष्य सहित दावों को व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से जमा कर सकते हैं।

दावों के त्रुटिपूर्ण अथवा भ्रामक साक्ष्य जमा करने पर दंड अधिरोपित किया जाएगा।

यदि कोई भी हितग्राही जिसने निगमित ऋणशोधन अक्षमता समाधान प्रक्रिया (सीआईआरपी) की समयावधि में दावा प्रस्तुत किया है, जो परिसमापन प्रक्रिया के दौरान अपने दावों को प्रस्तुत नहीं करता है, तो ऐसे किसी हितग्राही द्वारा भारतीय ऋणशोधन अक्षमता एवं दिवालिया बोर्ड (निगमित व्यक्तियों के लिये ऋणशोधन अक्षमता समाधान प्रक्रिया) विनियमावली 2016 के अंतर्गत सीआईआरपी की समयावधि में प्रस्तुत किये गये दावे, धारा 38 के अंतर्गत प्रस्तुत हुये माने जायेंगे।

हस्ता./-

आईपी सीए उमेश गर्ग

मैसर्स इंडो इंटरनेशनल टोबेको लिमिटेड

के प्रकरण में परिसमापक

दिनांक : 16-12-2023

स्थान : नई दिल्ली

पंजी. सं.: IBBI/IPA-001/IP-P00135/2017-2018/10277